

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 26<sup>th</sup> day of **March, 2019**

Present :

**Hon'ble Mr. Rakesh Sagar Jain, Member-J**

Original Application No.330/00384/2013

Sudhir Kumar Singh

.....**Applicant.**

**V E R S U S**

Union of India and ors.

.....**Respondents.**

Advocate for the applicant :None

Advocate for the respondents :Shri S.K. Ray

**O R D E R**

**By Hon'ble Mr. Rakesh Sagar Jain, Member-J :**

List revised. Neither applicant nor his Advocate is present. Shri S.K. Ray, counsel for the respondents is present.

2. As per the record, it appears that Shri R.A. Prasad was the advocate for the applicant who has since expired. Order dated 13.09.2018 shows that Shri A.K Gupta was appeared on behalf of the applicant and submitted that he has been impaneled by the Railway at his counsel therefore he withdrew his Vakaltnama. In these circumstances, notice was issued to the applicant to appear in person or through other counsel in this case. However, as per the report of the postal

authority the address of the applicant is wrong. However, the address of the applicant has been taken from the address given in the OA. In these circumstances, since there is no way of contacting the applicant. It appears that the applicant has lost interest in pursuing the matter. Accordingly, the OA is dismissed and consigned to record.

Member-J

RKM/